

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 02.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Anang Shandilya, Adv. For IA/2537/2020

Mr. Sanyam Saxena, Adv. for Resolution Professional.

Mr. P. Nagesh along with Mr. Rachit Mittal, Advocates
for Noida Authority

Mr. Chaitanyashil Priyadarshi, Ms. Somya Jaitly,
Advs. for applicant in I.A no.1245/2020.

Mr. Akhil Shankhwar, Mr. Abhay Gupta, Advs. For R-1
in IA-2550 & 2536/2020

For the Respondent

Mr. Sushant Chaturvedi for Respondent.


Mr. Ravi Aggarwal and Mr. Ishaan Aggarwal, Advs. for
R- 1(Jai drinks pvt ltd)

Mr. Sushant Chaturvedi for R1 and R2. IA 2557 of
2020.

ORDER

List the matter on 12.11.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)